

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 2969 of 2018(O&M)**

M/S United India Insurance Co. LTd.

..... Appellants

V/s

MOhamed Yusuf and ors.

..... Respondents

**Respondent No. 5:**

Krishan Kumar Gupta s/o Unknown, r/o C-331,  
Mangolpuri Industrial area Phase-2, Delhi (Owner  
of the offending vehicle bearing registration no.  
UP-83-AT-2572).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **23.03.2023A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
Nov 2022.

*Vee ng*  
*24/11/22*  
Superintendent (Judl.),  
For Registrar (Judicial)

*AD*  
*24/11/22*